

Central Administrative Tribunal  
Principal Bench, New Delhi.



CP-216/2005  
MA-1422/2005  
OA-545/2004

New Delhi this the 28<sup>th</sup> day of September, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)  
Hon'ble Shri Shanker Raju, Member(J)

Sh. M.G. Goel,  
S/o late Sh. Devi Ram,  
R/o E-80, East of Kailash,  
New Delhi-65.

.... Petitioner

(through Sh. T.D. Yadav, Advocate)

Versus

1. Sh. S. Raghunathan,  
Chief Secretary,  
Govt. of NCT of Delhi,  
I.P. Estate, New Delhi.
2. Sh. Vijay Kumar,  
Director of Education,  
Govt. of NCT of Delhi,  
Old Secretariat,  
New Delhi.
3. Sh. C.M. Sharma,  
Controller of Accounts,  
Principal Accounts Office,  
Govt. of NCT of Delhi,  
A-Block, Vikash Bhawan,  
I.P. Estate, New Delhi.
4. Sh. N.K. Sharma,  
Pay & Accounts Officer No.1,  
Govt. of Delhi, West Block No.1,  
R.K. Puram, New Delhi-66.

.... Respondents

(through Sh. Ajesh Luthra, Advocate)

Order (Oral)  
Hon'ble Shri Shanker Raju, Member(J)

Learned counsel of the respondents stated at the Bar that the order of this Tribunal is being implemented by them. In view of this, the present CP and

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MA are dropped. Notices are discharged. However, liberty is accorded to the petitioner to revive this CP if the directions of this Tribunal are not complied with.

S. Raju  
(Shanker Raju)  
Member(J)

V.K. Majotra  
(V.K. Majotra)  
Vice-Chairman(J)

28.9.05-

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